NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

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C.P.(IB) No.149/KB/2018 CA (IB) No. 120/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th February 2018, 10.30 A.M.

Name of the Company	Dhanlaxmi Bank Ltd -Vs- Bengal Shrachi Housing Development Ltd.		
Under Section	7 IBC		
SI. Name & Designation of Authorized Appearing on behalf of No. Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
1) Mr Jushing S 2) Mr Jishon S 3) Mr Adutya 4) Mr Subhoy 1. SIDDHAR	Kanadia Aidr	arganate destar	S. Chash 13/2/18 John Mar 13.02.18

Ld. Counsel for the financial creditor and the corporate debtor is present.

ORDER

Ld. Counsel appearing on behalf of the applicant brought to my notice an interim application being C.A. (IB) No. 120/KB/2018 challenging the maintainability of the main petition.

The main petition not being taken for consideration for want of filing reply. The corporate debtor not inclined to file any reply as directed on 01/02/2018. However, sought leave

to file reply affidavit. Leave is granted. Corporate debtor is directed to file reply affidavit, if any, within 3 days by serving a copy to the financial creditor. Financial creditor is directed to file rejoinder, if any, within 7 days on receipt of the reply affidavit with a copy in advance to the corporate debtor and also directed to file reply to C.A. (IB) No. 120/KB/2018 within 7 days.

List the C.A. for hearing along with the main C.P. on 20/03/2018.

Sd

(Jinan K.R.) Member (J)